

ORAL

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 8th **Day of July**, 2019)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)

MA No.330/2537/2018 & MA No. 330/2536/2018

In

Original Application No.330/121/2016

Viresh **Applicant**

By Advocate: None

Versus

1. Union of India & Ors. **Respondents**

By Advocate: Shri Chandra Shekhar Rai

O R D E R

List revised. None present for the applicant. Shri Chandra Shekhar Rai, Advocate is present for the respondents.

2. **MA No.330/2537/2018 (Restoration Application)** has been moved along with Delay Condonation Application (MA No.330/2536/2018). Nobody is present to pursue this Restoration Application. Even on last occasion no one was present to pursue this application. Accordingly, Delay Condonation Application 330/2536/2018 is dismissed in default. Consequently, Restoration/Recall application No.330/2537/2018 stands dismissed as well.

(Justice Bharat Bhushan)
Member (J)

Sushil